

ITEM NO.2 Court 13 (Video Conferencing) SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7502/2019

(Arising out of impugned final judgment and order dated 28-02-2019 in CRLAP No. 1056/1983 passed by the High Court Of Judicature At Allahabad)

RAVINDRA SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 66514/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 38489/2021 - EXEMPTION FROM FILING O.T.
IA No. 134725/2020 - EXEMPTION FROM FILING O.T.
IA No. 66515/2019 - EXEMPTION FROM FILING O.T.
IA No. 37527/2021 - GRANT OF BAIL
IA No. 22306/2021 - GRANT OF BAIL
IA No. 38488/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 134724/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 07-09-2021 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. A.N.S. Nadkarni, Sr. Adv.
Mr. Sibor Sankar Mishra, AOR

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Ankit Goel, AOR

Mr. Mrigender Singh, Sr. Adv.
Mr. Mahender Singh, Adv.
Mr. Dharendra Singh Parmar, Adv.
Ms. Abha R. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

In the facts and circumstances of the case, the Registry is directed to notify this Special Leave Petition along with connected matters, if any, for final disposal on 14.09.2021.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER